

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 615/97

Monday this the 16th day of June, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.N.Dinamani,
S/oVelayudhan,
Gangman, Sherthala Southern Railway,
residing at Lakshmi Bhavan,
Erumbayam Post, Kottayam District. Applicant

(By Advocate Mr. K.M. Anthru)

Vs.

1. Union of India through the
General Manager, Southern Railway,
Headquarters Office, Park Town PO,
Madras.3.

2. The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum.14.

3. The Deputy Chief Engineer,
Construction, Southern Railway,
Ernakulam Junction, Ernakulam.

4. The Chief Personnel Officer,
Southern Railway,
Headquarters Office, Park Town PO,
Madras.3. Respondents

(By Advocate Ms. Mary Nirmala for TM Nellimootil)

The application having been heard on 16.6.97, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The prayer in this application is for a direction
to respondents to dispose of the representation submitted
by him (A-6) to the fourth respondent. In this representation
the Applicant has made certain claims based on an earlier
decision of this Tribunal.

contd.....

2. Learned counsel for the respondents states that the respondents have no objection if the matter is disposed of with a direction to the fourth respondent to consider the representation of the applicant in accordance with law and to give him a speaking order within a specified period. In view of the above submission, we dispose of the application with a direction to the fourth respondent to consider the representation submitted by the applicant (A-6) in accordance with law and give him a speaking order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Dated the 16th day of June, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

ks.

LIST OF ANNEXURE

Annexure A6: A true copy of the Appeal submitted by
the applicant to the 4th respondent
dated 16-3-1996.

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